

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

The motion was adopted

SHRI SHARAD DIGHE: I introduce the Bill.

15.35 1/2 hrs.

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL*

(Amendment of the Schedule)

[English]

PROF. K.V. THOMAS (Ernakulam) : I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950."

The motion was adopted

PROF. K.V. THOMAS: I introduce the Bill.

15.36 hrs.

HIGH COURT AT GUWAHATI
(ESTABLISHMENT OF A PERMANENT
BENCH AT IMPHAL) BILL

[English]

SHRI YAIMA SINGH YUMNAM (Inner Manipur) : I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at

Guwahati at Imphal.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Guwahati at Imphal."

The motion was adopted

SHRI YAIMA SINGH YUMNAM: I introduce the Bill.

15.36 1/2 hrs.

EXTRADITION (AMENDMENT) BILL*

(Amendment of Section 2)

[English]

SHRI P.C. THOMAS (Muvattupuzha): I beg to move for leave to introduce a Bill further to amend the Extradition Act, 1962.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Extradition Act, 1962."

The motion was adopted

SHRI P.C. THOMAS: I introduce the Bill.

15.37 hrs.

CONSTITUTION (SCHEDULED CASTS) ORDERS (AMENDMENT) BILL*

[English]

SHRI P.C. THOMAS (Muvattupuzha): I beg to move for leave to introduce a Bill

further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978."

The motion was adopted

SHRI P.C. THOMAS: I introduce the Bill.

15.38 hrs.

CONSTITUTION (AMENDMENT)
BILL *

(insertion of new Article 18 A)

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.

[*English*]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT :
Sir, introduce the Bill.

15.38 1/2 hrs.

DESTITUTE WOMEN WELFARE
BILL *

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted to introduce a Bill to provide for the welfare of destitute women and for matters connected therewith.

[*English*]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of destitute women and for matters connected therewith."

The motion was adopted

SHRI BHAGWAN SHANKAR RAWAT
: I introduce the Bill.

15.39 hrs.

HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERM ANENT BENCH OF AGRA) BILL *

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted